

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI


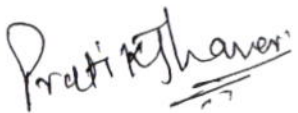
C.P No. 1106/(MAH)/2017
MA No. 208/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017

NAME OF THE PARTIES: Chhotaria Udyog Nigam Unit of Chhotaria
Exim Pvt.Ltd.
V/s.
Hindustan Construction Company Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|--|---|---|
| 12 | Prayanka Shetty i/b Advaya Legal | Advocate for Corporate Debtor |  |
| | Pratik Thaveri i/b Ashish mehta | Advocate for the Applicant/ Operational Creditor |  |

ORDER

MA 208/2017 IN CP No. 1106/ I&BP/NCLT/MB/MAH/2017

As the parties have entered into Consent Terms, on the memo of withdrawal filed by the Petitioner counsel, this Petition is hereby dismissed as withdrawn looking at the Consent Terms arrived between the parties which is enclosed herewith as part of this Order.

Sd/-

V. NALLASENAPATHY
Member (Technical)
Encl : Consent Terms.

Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)